

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.1065**

**TO BE ANSWERED ON THE 22<sup>ND</sup> NOVEMBER, 2016/AGRAHAYANA 1, 1938 (SAKA)  
FUNDS TO NGOS UNDER FCRA**

**1065. SHRI JOSE K. MANI:  
SHRI S. RAJENDRAN:  
PROF. SAUGATA ROY:  
SHRIMATI RANJANBEN BHATT:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the total number of Non- Governmental Organisations (NGOs) registered under the Foreign Contributions Regulation Act (FCRA) and the total funds recieved from abroad during each of the last three years and the current year, Statewise;**

**(b) whether the Government has recently cancelled the licences of some NGOs receiving foreign funds under FCRA and found to be involved in illegal antinational activities and if so, the details thereof along with the total number of FCRA registrations cancelled during each of the last three years and the current year, NGO and State-wise;**

**(c) whether any pick and choose policy in cancellation of FCRA registration has been reported and if so, the details thereof and the action taken in this regard;**

**(d) whether it is a fact that the United Nations Human Rights experts have expressed their displeasure over the FCRA registration and cancellation and if so, the details thereof and the action taken by the Government in this regard;**

**(e) whether the Government proposes to frame new laws to ban the tainted NGOs and if so, the details thereof; and**

**(f) whether the Government has any proposal to make key changes in FCRA and if so, the details thereof alongwith the steps taken by the Government to ensure proper utilization of funds by NGOs?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) As on 31.10.2016, 33216 associations/NGOs were registered under FCRA.**

**Year wise amount of Foreign contribution received during previous three years**

**(as per annual returns submitted by the associations/NGOs) is given below:-**

<b>Year</b>	<b>Amount of Foreign contribution received ( in Rs. Crore)</b>
<b>2012-13</b>	<b>1152</b>
<b>2013-14</b>	<b>1309</b>
<b>2014-15</b>	<b>1452</b>

**(b) Number of FCRA registration cancelled for violation of the provisions of the**

**FCRA during each of last three years is given below:-**

<b>Year</b>	<b>No. of FCRA registration cancelled</b>
<b>2014</b>	<b>59</b>
<b>2015</b>	<b>10,020</b>
<b>2016</b>	<b>01</b>

**(c) No Madam.**

**(d) This Ministry has received a communication from National Human Rights Commission inter alia stating that UN Special Rapporteur on Freedom of Association and Assembly in his local analysis of FCRA 2010 has submitted a report of the Government of India in 2016 arguing that FCRA is not in conformity with international law, principles and standards as access to resources including the foreign funding is a fundamental part of the right to freedom of association under the international laws, standards and principles. The communication is under examination.**

**(e) No Madam.**

**(f) There is no proposal to amend FCRA, 2010. Utilization of funds by association/NGOs is governed under the Foreign Contribution (Regulation) Act, 2010 read with Foreign Contribution (Regulation) Rules. Appropriate action is taken against the association/NGO in case of violation of any provision of the said Act/Rules.**